

\$~18

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 5927/2021 & CM APPL. 18696/2021(Direction)
YASMIN KATARIA MINOR THROUGH NATURAL
GUARDIAN NAMELY SHALU KATARIA & ANR.

..... Petitioners

Through: Mr. Bharat Malhotra and Mr.
Siddhant Rai Sethi, Advs.

versus

STATE NCT OF DELHI & ORS. Respondents

Through: Mr. Anuj Aggarwal, ASC for
GNCTD/R-1 with Ms. Arshya
Singh, Adv.

Mr. Kirtiman Singh, CGSC
with Mr. Waize Ali Noor, Ms.
Kunjala Bhardwaj and Ms.
Vidhi Jain, Advs. for R-2.

Ms. Munmun Goswami, Adv.
for R-3.

Ms. Swarupama Chaturvedi,
Adv. for R-4.

Mr. J Rajesh and Mr. J. S.
Khurana, Advs. for R-6.

CORAM:

HON'BLE MR. JUSTICE YASHWANT VARMA

ORDER

% **04.11.2022**

Having heard learned counsel for the petitioner at some length,
it appears that one of the reliefs which is claimed is for the waiver of
fees of children who may have lost their parents due to COVID-19 till
they reach class XII. Presently, the circulars of 13 May 2022 and 07
June 2022 do not specifically deal with the aforesaid subject.

In view of the above, let learned counsels representing
respondent Nos. 1, 2 and 5 file their replies within a period of four
weeks from today.

List again on 21.03.2023.

YASHWANT VARMA, J.

NOVEMBER 4, 2022

bh